

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
OA No. 180 of 2023 (SZ)**

IN THE MATTER OF :

Tribunal on its own motion SUO MOTU

... Applicant

Vs

The District Collector and Ors.

... Respondents

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CORPORATION LIMITED (7th RESPONDENT)**

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| 17. | 19.12.2023 | Letter from MD, CPCL to Chief Secretary, Government of Tamil Nadu confirming remittance of amount. | 54 |

DATED AT CHENNAI ON THIS THE 21st DAY OF DECEMBER, 2023

COUNSEL FOR 7th RESPONDENT



NGT – 180 of 2023 – TYPED SET OF DOCUMENTS

INDEX

| S.No. | DESCRIPTION OF DOCUMENTS |
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| 1. | Review of adequacy of Storm water drainage system - Certification from Engineers India Limited, Independent Agency to CPCL confirming that the storm water drainage system in CPCL had been designed for hourly designed rainfall intensity as per design basis. |
| 2. | Review of adequacy of Storm water drainage system - Certification from Worley India Pvt Ltd, Consultant to CPCL dated 18.12.2023 confirming that the storm water drainage of resid upgradation project is designed for the maximum hourly rainfall intensity as per the design basis |
| 3. | Meeting dated 13.11.2021 in the Chambers of Additional Chief Secretary/ Commissionerate of Revenue Administration to discuss the issues related to mitigation of flooding of CPCL's bulk loading facility at Amullavoyal – Record note of discussions (Reference Para 9) |
| 4. | Letter No.1522/I.SPL.2/2022-16 dated 02.11.2022 from Additional Chief Secretary, Govt of Tamilnadu, Water Resource Department enclosing the Agenda to review the desilting of Red Hills surplus course in Amullavoyal Village along with the boundaries of CPCL complex and mitigate the flood problem in Thanickachalam drain, Red Hills Surplus Course, Madhavaram Tank Surplus Drainage arrangements and need for riverine reservoir for smooth flow of flood water in Kosasthalaiyar River. (Refer Pg No.6) |
| 5. | Statement showing details of CSR activities carried out by CPCL in and around Manali area during 2022-23 and 2023-24. |
| 6. | Eleven colour photographs of various Industrial units located in Manali Industrial area discharging oil/ residues into the Buckingham Canal. |
| 7. | List of Industries functioning in Manali Industrial Area dealing in Oil, Lubricants, Additives, Petroleum and Petro Chemical Products downloaded from the website of Manali Industries Association. |
| 8. | Letter dated 23.09.2021 from Manali Industries Association (MIA) to District Collector, Chennai District requesting their intervention to prevent unauthorised habitations in the Manali Industrial area and evict illegal encroachers to safeguard industries towards safe plant operations and environment protection, with a copy marked to Commissioner, GCC and Head Disaster Management Cell, Chennai and Principal Secretary, Department of Industries, Govt. Of Tamil Nadu and duly acknowledged by the addressees. |
| 9. | Letter dated 22.11.2021 from MIA to the Principal Secretary, Industries Department , Government of Tamilnadu requesting to resolve the issue of frequent flooding in Manali Industrial area , to vacate unauthorised habitations in and around industries spreading over water bodies and desilt storm water systems in industrial area for free draining of rain water to sea, with a Copy marked to Principal Secretary , Disaster and Revenue Management, Commissioner , Greater Chennai Corporation, Regional Deputy Commissioner, GCC , Zonal Officer, GCC-Zone-1 and Zonal Officer, GCC-Zone-2 and duly acknowledged by the addressees |
| 10. | Letter dated 26.08.2021 from MIA to Joint Director , Industrial Safety and Health inter-alia requesting for remobilisation of unauthorised habitation in and around Manali industrial area to avoid major accidents |
| 11. | Letter dated 11.2.2022 from MIA to the Chairman, Flood Management Committee, enclosing the preliminary assessment report by IIT, wherein it was mentioned that IIT has carried out high level assessment coordinated by MIA and the major finding was that the restriction in the storm water / excess water from Reservoirs (Puzhal / Poondi) discharge system due to encroachments / reduction in discharge canal width, connectivity of storm water canal to B Canal and inadequacy of micro and macro drains to discharge flood water to B Canal resulted in flooding issue and requesting Chairman, Flood Management Committee to consider the |

| | above issues and recommend appropriate action to overcome the flooding issue in Industries located in and around Manali, with a Copy marked to Principal Secretary, Industries Department; Commissioner, Greater Chennai Corporation and Chief Engineer (Gen.)-GCC and duly acknowledged by the addressees. | | | | | | | | | | | | | | | | | | | | | | | | | |
|-------|--|-----------------|----------------------------|-----------------------|----------------------------|-----------------------|----|--|------|------|-------------|----|--|------|---------|-------------|----|-----------------------------|-----|--------|-----------|--|-------|--|--|-------------|
| 12. | Letter dated 14.6.2022 from MIA to Chairman, SIPCOT requesting the intervention of the Government to classify the zone as Industrial Zone of Hazardous Chemicals and accordingly, evacuate and clear all unauthorized habitations in and around Manali Industrial area immediately to mitigate the risk to chemical industries operation and to the public. | | | | | | | | | | | | | | | | | | | | | | | | | |
| 13. | Letter dated 14.6.2022 from MIA to Chairman, TIDCO requesting the intervention of the Government to classify the zone as Industrial Zone of Hazardous Chemicals and accordingly, evacuate and clear all unauthorized habitations in and around Manali Industrial area immediately to mitigate the risk to chemical industries operation and to the public. | | | | | | | | | | | | | | | | | | | | | | | | | |
| 14. | Letter dated 18.11.2023 from MIA to Zonal Officer, Zone-1 Greater Chennai Corporation requesting them to intervene on high priority to resolve the issue of frequent flooding in Manali industrial area, vacate all unauthorized habitations in and around the industries spreading over water bodies, canals, river banks and to desilt all storm water systems in the industrial area for free draining of rain water to sea, with a copy marked to Principal Secretary, Disaster Management; Commissioner, GCC; and Regional Deputy Commissioner, GCC. | | | | | | | | | | | | | | | | | | | | | | | | | |
| 15. | Letter dated 18.11.2023 from MIA to Zonal Officer, Zone-2 Greater Chennai Corporation requesting them to intervene on high priority to resolve the issue of frequent flooding in Manali industrial area, vacate all unauthorized habitations in and around the industries spreading over water bodies, canals, river banks and to desilt all storm water systems in the industrial area for free draining of rain water to sea, with a copy marked to Principal Secretary, Disaster Management; Commissioner, GCC; and Regional Deputy Commissioner, GCC | | | | | | | | | | | | | | | | | | | | | | | | | |
| 16. | Letter dated 16.12.2023 from CPCL to Chairman, TNPCB providing the action taken on the observations and directions of TNPCB during their inspection in CPCL on 09.12.2023. | | | | | | | | | | | | | | | | | | | | | | | | | |
| 17. | Letter dated 19.12.2023 from Additional Chief Secretary, Commissionerate of Revenue Administration and Disaster Management, Tamil Nadu Disaster Risk Reduction Agency to CPCL indicating the following relief package of Rs.8,68,70,000/- and asking CPCL to share a sum of Rs.7,53,70,000/-: | | | | | | | | | | | | | | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>S.No.</th> <th>Description</th> <th>No. of Families</th> <th>Amount per family (In Rs.)</th> <th>Total Amount (In Rs.)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Relief to houses affected by contaminated flood waters</td> <td>6700</td> <td>7500</td> <td>5,02,50,000</td> </tr> <tr> <td>2.</td> <td>Compensation to fishermen families due to loss of livelihood</td> <td>2300</td> <td>12,500*</td> <td>2,87,50,000</td> </tr> <tr> <td>3.</td> <td>Compensation to boat owners</td> <td>787</td> <td>10,000</td> <td>78,70,000</td> </tr> <tr> <td></td> <td>Total</td> <td></td> <td></td> <td>8,68,70,000</td> </tr> </tbody> </table> | S.No. | Description | No. of Families | Amount per family (In Rs.) | Total Amount (In Rs.) | 1. | Relief to houses affected by contaminated flood waters | 6700 | 7500 | 5,02,50,000 | 2. | Compensation to fishermen families due to loss of livelihood | 2300 | 12,500* | 2,87,50,000 | 3. | Compensation to boat owners | 787 | 10,000 | 78,70,000 | | Total | | | 8,68,70,000 |
| S.No. | Description | No. of Families | Amount per family (In Rs.) | Total Amount (In Rs.) | | | | | | | | | | | | | | | | | | | | | | |
| 1. | Relief to houses affected by contaminated flood waters | 6700 | 7500 | 5,02,50,000 | | | | | | | | | | | | | | | | | | | | | | |
| 2. | Compensation to fishermen families due to loss of livelihood | 2300 | 12,500* | 2,87,50,000 | | | | | | | | | | | | | | | | | | | | | | |
| 3. | Compensation to boat owners | 787 | 10,000 | 78,70,000 | | | | | | | | | | | | | | | | | | | | | | |
| | Total | | | 8,68,70,000 | | | | | | | | | | | | | | | | | | | | | | |
| | Out of this, Rs.5000/- per family (2300X5000= Rs.1,15,00,000/-) will be paid from SDRF. | | | | | | | | | | | | | | | | | | | | | | | | | |
| 18. | Letter dated 19.12.2023 from MD, CPCL to Chief Secretary, Govt. of Tamil Nadu confirming the remittance of Rs.7,53,70,000 through RTGS vide UTR No.SBIN223353034261 dated 19.12.2023. | | | | | | | | | | | | | | | | | | | | | | | | | |

Review of adequacy of Storm water drainage system at CPCL Manali Refinery - reg
Anilsahni to ShankarP 18-12-2023 18:42

History:

This message has been forwarded.

-----Forwarded by Anilsahni/Cpcl on 12/18/2023 06:54PM -----

To: Anilsahni/Cpcl@Cpcl, K Rajasekaran/Cpcl@Cpcl
From: Sivasankaran S-Proj ES/Cpcl
Date: 12/17/2023 08:38AM
Cc: S Sadagopan/Cpcl@Cpcl, I mahendran/Cpcl@Cpcl, vikas/Cpcl, H Shankar-DT/Cpcl@Cpcl
Subject: Fw: Re: Review of adequacy of Storm water drainage system at CPCL Manali Refinery - reg

Sir

Confirmation of storm water system adequacy provided by EIL, Engineering consultant is forwarded

Regards

S.Sivasankaran
GM (Projects & Engg Services)
Chennai Petroleum Corporation Ltd
Manali Chennai 68
044-2594 4474

-----Forwarded by Sivasankaran S-Proj ES/Cpcl on 12/17/2023 03:16AM -----

To: ssadagapan@cpcl.co.in
From: "SAMIR KUMAR NASKAR" <sk.naskar@eil.co.in>
Date: 12/16/2023 04:05PM
Cc: "CMD EIL Management" <cmd@eil.co.in>, "RAJIV AGARWAL" <rajiv.aggarwal@eil.co.in>, shankarh@cpcl.co.in, shiva@cpcl.co.in, "NAVEEN PARASHAR" <naveen.parashar@eil.co.in>
Subject: Re: Review of adequacy of Storm water drainage system at CPCL Manali Refinery - reg

Dear Sir,

Refer to the queries raised in your trailing mail, our reply is as Below:
The storm water drainage system of facilities under Refinery-I, Refinery-II, Refinery-III and BS-IV project (within EIL scope of work) had been designed for hourly designed rainfall intensity as per Design basis.

With Best Regards

Samir Kumar Naskar
Chief General Manager I मुख्य महाप्रबंधक
Head of Department | विभागाध्यक्ष
General Civil Department | सामान्य सिविल इंजीनियरिंग विभाग

Engineers India Limited, Gurugram Office Complex, Tower - 1, Ground Floor, Sector-16, Haryana I
इंजीनियर्स इंडिया लिमिटेड, गुरुग्राम कार्यालय परिसर, टॉवर - १, भू तल, सेक्टर - १६, हरियाणा

(Main: +91 124 289-1901, Mobile: 9818692531)
e-mail I ईमेल: sk.naskar@eil.co.in | www.engineersindia.com

हर काम देश के नाम

----- Original Message -----

From: "RAJIV AGARWAL" <rajiv.aggarwal@eil.co.in>
 To: "SAMIR KUMAR NASKAR" <sk.naskar@eil.co.in>
 Cc: "CMD EIL Management" <cmd@eil.co.in>
 Sent: Saturday, December 16, 2023 9:14:09 PM
 Subject: Fwd: Review of adequacy of Storm water drainage system at CPCL Manali Refinery - reg

For n.a please.

Best Regards, Rajiv Agarwal Director (Technical) Engineers India Limited, 1, Bhikaiji Cama Place New Delhi 110066, India Phone + 91 (011) 26762518, 26763494

----- Forwarded Message -----

From: ssadagopan@cpcl.co.in
 To: RAJIV AGARWAL <rajiv.aggarwal@eil.co.in>
 Cc: shankarh@cpcl.co.in, NAVEEN PARASHAR <naveen.parashar@eil.co.in>, mdoffice@cpcl.co.in, shiva@cpcl.co.in
 Sent: Sat, 16 Dec 2023 18:47:05 +0530 (IST)
 Subject: Review of adequacy of Storm water drainage system at CPCL Manali Refinery - reg

Dear Sir

This has reference to telecon of our MD with CMD, EIL and our DT with your good self on urgent requirement for study of storm water system at CPCL, Manali Refinery.

The storm water system of CPCL Refinery I, Refinery II, Refinery III & BS VI units has been designed by EIL during the project stage of respective facilities. In the recent rain during Michaung Cyclone, heavy flooding has occurred inside CPCL premises. In this regard, You are requested to confirm that the storm water drainage system has been suitably designed for design rainfall intensity (Max. hourly rainfall).

With Best Regards,

S. Sadagopan

CGM - Logistics & Projects

Chennai Petroleum Corporation Limited

044-25944211 / 25941192 / 9840505678, ssadagopan@cpcl.co.in

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Review of adequacy of Storm water drainage system at CPCL Manali Refinery - reg

anilsahni to ShankarP

19-12-2023 17:30

Sent by Anilsahni

-----Forwarded by Sivasankaran S-Proj ES/Cpcl on 12/18/2023 06:19PM -----

=====

To: "shiva@cpcl.co.in" <shiva@cpcl.co.in>
 From: "Sharma, Rahul (Mumbai)" <Rahul.S.Sharma@worley.com>
 Date: 12/18/2023 05:58PM
 Cc: "Wadhvani, Pankaj V. (Mumbai)" <Pankaj.Wadhvani@worley.com>, "Venkateshwarlu, G (Mumbai)" <G.Venkateshwarlu@worley.com>, "Prasad, Arun (Mumbai)" <Arun.Prasad@worley.com>, "lmahindran@cpcl.co" <lmahindran@cpcl.co>, "deepakpa@cpcl.co.in" <deepakpa@cpcl.co.in>, "ssadagopan@cpcl.co.in" <ssadagopan@cpcl.co.in>, "vikas@cpcl.co.in" <vikas@cpcl.co.in>
 Subject: RE: Review of adequacy of Storm water drainage system at CPCL Manali Refinery - reg

=====

Dear Sir,

Further to your query regarding the design of Storm Water Drainage , this is to confirm you that Storm Water Drainage of Resid upgradation Project (under Worley scope) is designed for the maximum hourly rainfall intensity as per the Design Basis (44NC:4600/C.02/0001).

Regards,

Rahul Sharma
 Resident Construction Manager
 www.worley.com<http://www.worley.com/>

[cid:image001.png@01DA31DB.4A904A60]

From: Venkateshwarlu, G (Mumbai) <G.Venkateshwarlu@worley.com>
 Sent: Monday, December 18, 2023 5:47 PM
 To: Sharma, Rahul (Mumbai) <Rahul.S.Sharma@worley.com>; Prasad, Arun (Mumbai) <Arun.Prasad@worley.com>
 Subject: Fwd: Review of adequacy of Storm water drainage system at CPCL Manali Refinery - reg[External Sender]

FYI

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From: shiva@cpcl.co.in<mailto:shiva@cpcl.co.in> <shiva@cpcl.co.in<mailto:shiva@cpcl.co.in>>
 Sent: Monday, December 18, 2023 12:47:32 pm
 To: Wadhvani, Pankaj V. (Mumbai) <Pankaj.Wadhvani@worley.com<mailto:Pankaj.Wadhvani@worley.com>>
 Cc: Venkateshwarlu, G (Mumbai) <G.Venkateshwarlu@worley.com<mailto:G.Venkateshwarlu@worley.com>>; lmahendran@cpcl.co.in<mailto:lmahendran@cpcl.co.in>>; deepakpa@cpcl.co.in<mailto:deepakpa@cpcl.co.in>>; ssadagopan@cpcl.co.in<mailto:ssadagopan@cpcl.co.in>>; vikas@cpcl.co.in<mailto:vikas@cpcl.co.in>>

mailto:vikas@cpcl.co.in> <vikas@cpcl.co.in<mailto:vikas@cpcl.co.in>>
 Subject: Re: Review of adequacy of Storm water drainage system at CPCL
 Manali Refinery - reg[External Sender]

** [EXTERNAL SENDER] Do not click links or open attachments unless you
 recognize the sender. **

Sir

Expecting your immediate response please

Regards

S.Sivasankaran
 GM (Projects & Engg Services)
 Chennai Petroleum Corporation Ltd
 Manali Chennai 68
 044-2594 4474

From: Sivasankaran S-Proj ES/Cpcl
 To: "Wadhvani Pankaj V. (Mumbai)" <Pankaj.Wadhvani@worley.com<
 mailto:Pankaj.Wadhvani@worley.com>>
 Cc: "Venkateshwarlu, G (Mumbai)" <G.Venkateshwarlu@worley.com<
 mailto:G.Venkateshwarlu@worley.com>>, S Sadagopan/Cpcl@Cpcl, vikas/Cpcl, l
 mahendran/Cpcl@Cpcl, P A Deepak/Cpcl@Cpcl
 Date: 17-12-2023 09:13
 Subject: Review of adequacy of Storm water drainage system at CPCL
 Manali Refinery - reg

Dear Sir

The storm water system of CPCL refinery for RESID Project has been designed
 by M/s. Worley India during the project stage. In the recent rain during
 Michaung Cyclone, heavy flooding has occurred inside CPCL premises. In
 this regard, You are requested to confirm that the storm water drainage
 system has been suitably designed for the process units / utilities
 covered under Resid Project.

Regards

S.Sivasankaran
 GM (Projects & Engg Services)
 Chennai Petroleum Corporation Ltd
 Manali Chennai 68
 044-2594 4474

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आपको इस ई-मेल को प्रसारित, वितरित या कॉपी नहीं करना चाहिए। कृपया इसकी सूचना तुरंत प्रेषक को दें और इस संदेश की सभी प्रतियां और सभी संलग्नक नष्ट कर दें।

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Chennai Petroleum Corporation Limited
(A group company of IndianOil)

P&ES/04/CE/DM

15.11.2021

Sub.: Discussion for Mitigation of Flooding of CPCL LPG Bulk filling & bottling plant at Centre for Water Resources & Disaster Management, WRD – reg.

Meeting Date & location : 13.11.2021 / 13.00 hrs, Chambers of ACS/CRA Ezhilagam, Chepauk.

A meeting was convened by Thiru. K. Phanindra Reddy IAS, Additional Chief Secretary and Commissioner of Revenue Administration / State Relief Commissioner to discuss the issues related to the mitigation of flooding of CPCL's LPG bulk loading facility at Ammulaivoyal. The convened meeting was represented by Director (Operations) along with CGM(Proj/E&S), CGM(L) & CGM (HR) i/c from CPCL. The following were the points discussed:-

1. CPCL expressed its difficulty in operations of LPG bulk loading facility due to the flooding caused by the over flow of Kosasthalaiyar river & the artificial draining of part of the river water inside CPCL land through LPG bulk loading causeway.
2. CPCL expressed that the present condition has forced shutting down of operations in LPG plant & the LPG loading facility is under shutdown for the past 2 days.
3. CPCL expressed its concern that the further draining of water will lead to increase in flooding inside / around the LPG bulk loading / bottling plant which will lead to damage of equipment & facility being used for LPG storage / loading. Being LPG storage unit, this same will lead to serious safety hazard. Draining of water is causing flooding of causeway & approach to plant itself is curtailed.
4. Officials of WRD and Hydrology & Flood Control suggested that a canal of size 50m x 3.5m for a length of 900m connecting Kosasthalaiyar river & water way across LPG bulk loading causeway to be established for better drain of surplus

water. Officials of WRD informed that the canal proposed by them was the original water way and this is now blocked by CPCL land. CPCL informed that there is no such water way shown in the land allotted to CPCL as per survey drawing. Further CPCL expressed serious concern on this proposal and explained that this would further aggravate the problem since the flow of water @ downstream of this location has severe restriction. This was evident from raising water level in the river since release of water from lake and started flowing into CPCL land above road level & also through storm water drain being constructed by GCC.

5. CPCL requested that instead of creating an intermediate canal, the hindrances, cleaning & dredging of natural course east of Ponneri High road can be carried out to cater the increased river flow.

6. Upon discussion, WRD officials stated that the dredging is being carried out only till Ponneri High Road & further stretch is under encroachments leading to availability of drain course of only 30m width for about 3kms stretch.

7. During the past history, CPCL stated that the LPG loading cause way caters surplus from kadapakam & Ariyalur village and found to be sufficient without any water logging. CPCL expressed that further addition of Kosasthalaiyar river course to this kadapakam/Ariyalur drain will further worsen the water logging situation.

8. CPCL in turn informed that as per the earlier correspondences, expertise study may be obtained to assess the effects of establishing Kosasthalaiyar river course inside CPCL land.

9. In addition, CPCL requested government to check/clear the routing of drain/surplus water in & around CPCL Refinery(Manali) junction which is also hindered in Thiruvottiyur flyover construction. The routing is along the road of CPCL Refinery-Balmer lawrie-Kothari-CPCL ETP II-Buckingham canal. The recent flooding in part of Manali- Minjur- Panchatti road resulted in water flowing inside refinery from west gate entrance and approach roads to Refinery had more than 2.0 foot water. Since the referred job forms part of corporation & state highways, ACS/CRA directed that communication to necessary authorities/departments will be sent.

10

9. ACS/CRA upon the above discussions concluded that as a permanent measure WRD department to take up with the encroachments / dredging to bring back the original river width after Ponneri high road.

10. ACS/CRA also instructed CPCL to proceed with the study through external agency to assess the impact on forming the canal proposed by WRD. All the required inputs for the study will be provided by Water Resources Department and Mr T. Kandhimathinathan, Water resources management expert, Hydrology and flood control will be the coordinator for the same.

Recorded by : L.Mahendran, Senior Manager (ES)



Water Resources Department
Secretariat, Chennai-9

Letter No.1522/I.Spl.2/2022- 16,02.11.2022

From

Dr. Sandeep Saxena , IAS
Additional Chief Secretary to Government.

To

- The Additional Chief Secretary to Government,
Municipal Administration and Water Supply Department,
Secretariat, Chennai-9.
- The Additional Chief Secretary to Government,
Energy Department, Secretariat, Chennai-9.
- The Additional Chief Secretary to Government,
Adi Dravidar and Tribal Welfare Department, Secretariat, Chennai-9
- The Additional Chief Secretary /Commissioner of Revenue Administration,
Chepauk, Chennai-5.
- The Principal Secretary to Government,
Highways & Minor Ports Department, Secretariat, Chennai-9.
- The Principal Secretary to Government,
Housing and Urban Development Department, Secretariat, Chennai-9
- The Principal Secretary to Government,
Revenue and Disaster Management Department, Secretariat, Chennai-9
- The Principal Secretary/Commissioner,
Greater Chennai Corporation, Ripon Building, Chennai 600003
- The Commissioner of Land Administration, Chepauk, Chennai-5
- The Member Secretary, CMDA, Thalamuthu Natarajan House,
01, Gandhi Irwin Road, Ansari Estate, Egmore, Chennai-600008
- The Managing Director, CMWSSB, 75, Santhome High Road, Pattinapakkam,
Santhome, Raja Annamalai Puram, Chennai, Tamil Nadu -600028
- The Chairman cum Managing Director, 6th Floor,
TANTRANSCO Building, 144, Anna Salai, Chennai-600 002
- The Director, TNDRRA, 5th Floor,
Ezhilagam-Annex Building, Chepauk, Chennai-5
- The Project Director, Tamil Nadu Road Sector Project -II,
No.171, South Kesava Perumalpuram, Greenways Road, Raja
Annamalaipuram, Chennai-600028
- The District Collector, Chennai / Thiruvallur.
- The Professor, Department of Civil Engineering, IIT Madras, Chennai-36
- The Engineer-in-Chief and Chief Engineer (General),
Water Resources Department, Chennai-5
- The Chief Engineer, Water Resources Department, Chennai Region, Chennai-5
- The Chief Engineer (Plan Formulation),
Water Resources Department, Chepauk, Chennai-5
- Thiru. T.Kanthimathinathan,

Tamil Nadu Disaster Water Resources Management (Hydrology and Flood Control) Expert, Tamil Nadu Disaster Risk Reduction Agency, 5th Floor, Ezhilagam-Annex Building, Chepauk, Chennai-5

The Chief General Manager (HR),

Chennai Petroleum Corporation Limited, Manali, Chennai 600 068

The Regional Manager, NHAI,

No. D P 34, Sri Towers South Phase, 3rd Floor, Guindy, Chennai, Tamil Nadu 600032

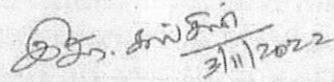
Sir,

Sub: Water Resources Department – North East Monsoon - To review the desilting of Red Hills Surplus course in Amullaivoyal Village along with boundaries of CPCL Complex and Mitigate flood problem in Thanikachalam Drain, Red Hills Surplus Course, Madhavaram Tank Surplus drainage arrangements and need for riverine reservoir smooth flow of flood water in Kosasthalaiyar river near sea confluence – Meeting at 3.00 P.M. on 07.11.2022 (Monday) in the Old Conference Hall, Secretariat, Chennai – Intimated – Regarding.

I am directed to state that the Chief Secretary to Government has proposed to review the desilting of Red Hills Surplus course in Amullaivoyal Village along with boundaries of CPCL Complex and Mitigate flood problem in Thanikachalam Drain, Red Hills Surplus Course, Madhavaram Tank Surplus drainage arrangements and need for riverine reservoir smooth flow of flood water in Kosasthalaiyar river near sea confluence at 3.00 P.M. on 07.11.2022 (Monday) in the Old Conference Hall, 2nd Floor Main Building, Secretariat, Chennai. (Agenda enclosed)

2. I am, therefore, to request you to make it convenient to attend the above meeting with relevant particulars.

Yours faithfully,


3/11/2022

for Additional Chief Secretary to Government.

Copy to

The Superintending Engineer, Water Resources Department,
Palar Basin Circle, Chennai-5

The Executive Engineer's, Water Resources Department,
Kosasthalaiyar Division, Chennai-5

AGENDA-I

Desilting of Red Hills surplus course in Amullaivoyal village along the boundaries of CPCL complex (under implementation by WRD)

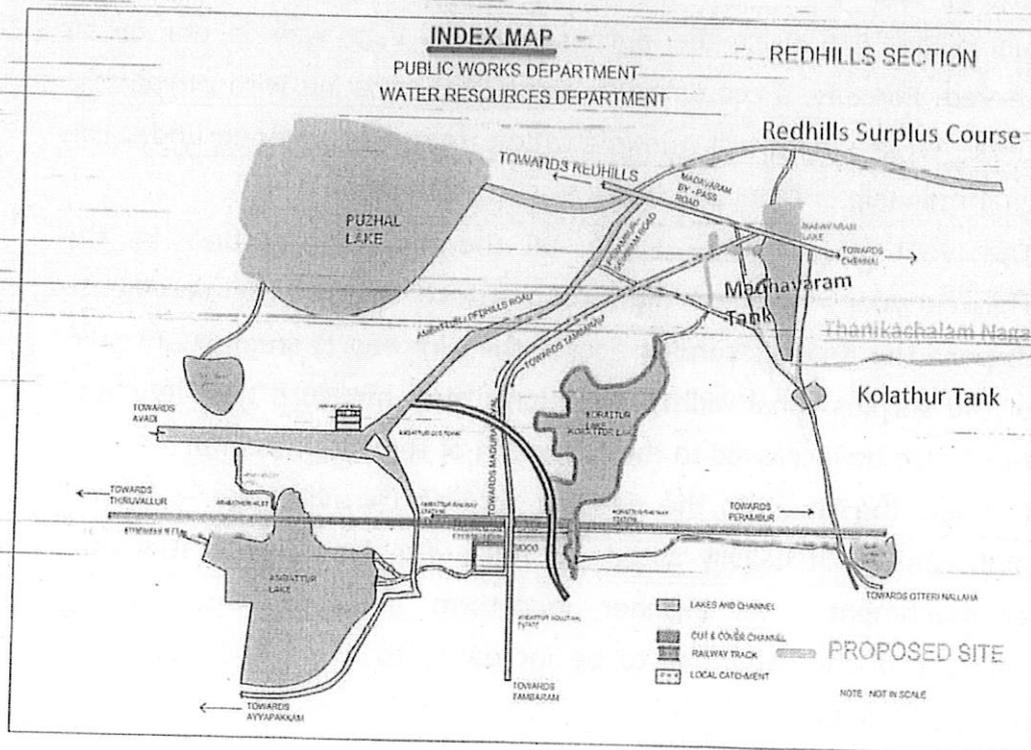
- For long-term solution, the vent way at the Amullaivoyal bridge must be increased. Without this, during times of peak flood releases from Red Hills and Madhavaram / Kolathur, the canal will swell and flood the CPCL and other industrial units to the North of 100 ft road (IRR)
- The surplus canal is also taking almost a 90 degree turn through the Amullaivoyal bridge. At this turn, a straight cut canal of sufficient capacity (originally existed) through the CPCL campus must be established as another long-term measure up to the vent way across the Thiruvittiyoor - Ponneri high road in the east. Only this straight cut canal can directly take this surplus Redhills discharge through this larger vent way to the east of Thiruvittiyoor - Ponneri high road. Otherwise the purpose of this vent way is not at all served. For this, a coordination committee meeting with officials of CPCL, WRD and District Administration may be convened under the chairmanship of Chief Secretary to Government.
- The vent way to the south of the IRR intersection in the Thiruvittiyoor - Ponneri high road, which is currently serving to dispose the Redhills surplus across the highway is small (only 50% of the surplus canal width). As a long term measure this vent way must also be increased to the full width of the surplus canal.
- Further, the canal on the eastern side of Thiruvittiyoor - Ponneri high road is in heavily silted up state with lot of vegetation and encroachment. As another long-term measure, the carrying capacity of the canal has to be increased to avoid flooding in the industrial units.

AGENDA-II

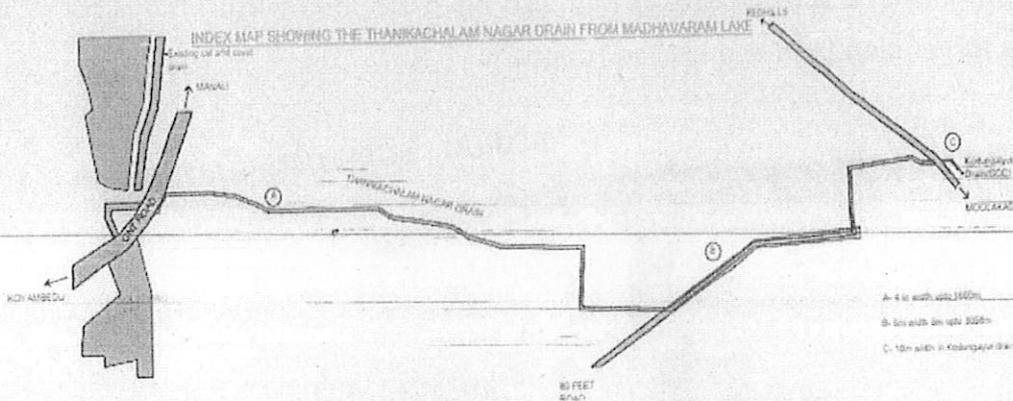
Note on Drainage capacity of Thanikachalam drain, Madhavaram tank surplus, Redhills surplus course bypass channel through CPCL at Amullavoyal and tail end Kosasthalaiyar River Drainage.

1. Thanikachalam drain

The Madhavaram tank, Latitude of 13°08'33" N and Longitude 80°12'37" E is located at North East of Chennai district. The tank is one of the tail-end tanks in the cascade system from Thirunindravur tank and through Ayyapakkam, Ambattur and Korattur tank. The tank is abutted by the GNT road (Calcutta National Highway) into two parts, north side and south side which are connected by a balancing culvert. The Madhavaram tank has two weirs, one is the left flank and the other is right flank and having the discharge capacity of 5000 cusecs.



The right flank weir of Madhavaram tank surpluses of 1000 cusecs of water into Thanikachalam drain. In addition to that Kolathur tank surplus of 500 cusecs is also discharges in to Thanikachalam drain where as the capacity of Thanikachalam drain is 600 Cusecs. The carrying capacity of Thanikachalam drain is not sufficient to carry the surplus water from Kolathur and surplus water from Madhavaram weir as the peak flow is around 1500 cusecs which is literally inundated the Kumaran Nagar and other areas.

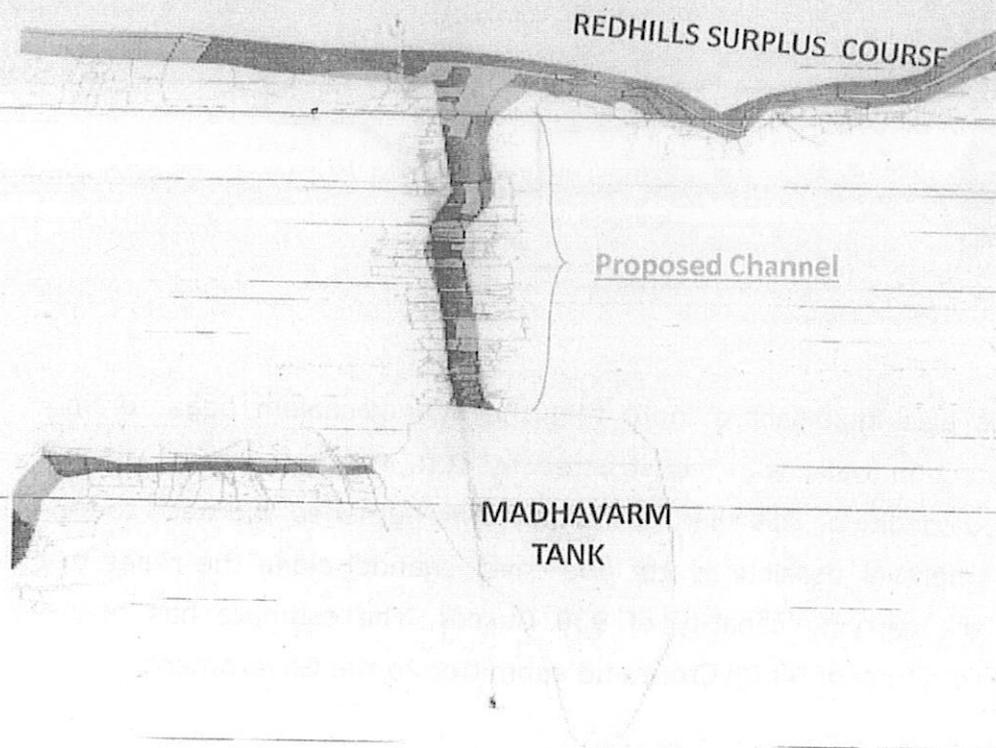


It is also important to note that the Thanikachalam nagar drain flood protection walls were constructed by R.R. Masonry which are in dilapidated condition. This channel has to be strengthened and need to be widened wherever possible by cut and cover channel along the roads to enhance the carrying capacity of 900 Cusecs. The estimate has been prepared to a tune of 94.00 Crore and submitted to the Government.

a file sent to Finance bearing C.O. 15642/S1/72
of concurrence on. 12.9.2022

2. Madhavaram tank surplus

During the year 1998, the new surplus course was proposed from Madhavaram tank left weir upto Redhills surplus course near Vadaperumbakkam village by acquiring the land 15.25.5 Ha., for the width of 100 meter. As of now, the left flank weir is literally having no surplus channel, since the land acquisition was held by the court. In 2017, the Hon'ble Supreme Court directed to acquire the above lands as per new Act. The intervention was proposed as the cut and cover from left flank weir with carrying capacity of 700 cusecs along the tank bund towards the proposed right flank surplus course had also been stopped before the GNT road due to pending land acquisition proposal.



The total length of proposed left flank surplus channel is 1960 m and maximum discharge of 5000 cusecs. The total acquisition proposal was 15.25.5 Ha and land acquired was 3.03.5 Ha. The balance land 12.22.0 Ha., to be under new land acquisition act.

Presently, in the absence of this macro channel, the following areas are prone to flood every year,

- 1) Arignar anna Nagar,
- 2) Balaji Nagar,
- 3) Macro Marvel Nagar

Also, presently the non connectivity of constructed cut and cover with proposed left flank surplus channel, the water enters in to Thanikachalam drain and floods the residential areas of,

- 1) Devagi-Nagar
- 2) Thanikachalam Nagar
- 3) Srinivasa nagar.

The land acquisition proposal for left flank surplus course of Madhavaram Tank was already resubmitted to the District Administration, Chennai and the District Administration needs to revalidate the Government Order passed in the year 1998.

3. Redhills surplus course bypass channel through CPCL at Amullavoyal

The maximum discharge capacity of Redhills tank surplus is 7500 cusecs and the discharge from Madhavaram left flank surplus confluence into Redhills surplus in LS.3600m. The Redhills surplus has to carry 12500 Cusecs in the tail end. The width of the surplus course up to Amullavoyal bridge is 75 meters.

The existing Amullavoyal bridge in the Madhuravoyal bypass road need to be widened with additional vent to carry more discharge. Apart from that a portion of water to be let in to branch channel running inside the CPCL complex and again merge with Redhills Surplus course at TPP road. The Regulator can be constructed at the head of CPCL branch channel before entering in to its Complex to have the better regulation of flood water. It is also required that the width of linear water way is to be increased from Manali to Sadayankuppam areas in downstream areas. In the Sadayankuppam village, the Irular colony settlement has to be shifted, since the settlement located in the low lying area between Kosasthalaiyar river and Redhills surplus course which is a highly a vulnerable flood prone zone. A detailed study has to be conducted in this stretch to mitigate the flood and to reduce the inundation time.

4. Tail end Kosasthalaiyar River Drainage

The Kosasthalaiyar basin tail end areas in and around Sadayankuppam and Edayanchavadi villages and parallel to the North Buckingham Canal (B-Canal) were experienced heavy rainfall which resulted in extreme flooding and inundation. On 28th October 2005, the basin especially the tail end areas in and around Ennore recorded 241 mm rainfall in 24 hours, and on 2nd December 2015: 320 mm rainfall recorded in 24 hours. Total annual rainfall received by Kosasthalaiyar basin during 2005 and 2015 was 2431.5 mm and 2313.6 mm respectively. It was also observed that the tail end regions of Kosasthalaiyar river experienced normal discharge during most of the years with rainfall received in the upstream catchment areas located in Andhra Pradesh.

A recent study titled 'Seawater intrusion and submarine groundwater discharge along the Indian coast' by Anna University, Chennai has highlighted the alarming extent of seawater intrusion in groundwater along Chennai's coastline. The study found that "the maximum extent (around 14 km) of seawater intrusion is reported in regions north of Chennai", with groundwater quality being affected severely between Ponneri and Ennore.



THE PROPOSED RIVERINE RESERVOIR WITH THE REGULATOR IN KOSASTHALAIYAR RIVER

The Kosasthalaiyar river being the dependable source of water in Chennai basin can be further harnessed by construction of number of riverine reservoir with tail end regulator. The location at Sadayankuppam - Edayanchavadi located at the outskirts of Chennai city is facing the problems of frequent flooding and sea water intrusion due to the over exploitation of ground water. Hence, Kosasthalaiyar basin division, WRD, PWD, Tiruvallur proposes to construct riverine reservoir with tail end regulator at Sadayankuppam - Edayanchavadi.

| Sl. No. | Sector-wise Activities | Contribution (Rs. in Lakhs) | Remarks |
|--|---|-----------------------------|------------------------|
| Education & Skill Development | | | |
| 1 | Construction of Anganwadi at Manali | 15.00 | Complete |
| 2 | Infrastructure facility at Jaigopal Garodia Govt.Hr.Sec. School, Thiruvottiyur, under Namakku Naame Thittam (NNT) through Greater Chennai Corporation (GCC) | 10.00 | Fund transferred |
| 3 | Additional Class rooms for Corp. Middle School at Tsunami Quarters, Thiruvottiyur under NNT thro' GCC | 49.00 | Fund transferred |
| 4 | Infrastructure facility at Govt. Arts & Science College, Thiruvottiyur, under NNT thro' GCC | 6.60 | Fund transferred |
| 5 | Smart Class Arrangements at Govt. Chennai Primary School, Poonthottom, Thiruvottiyur, under NNT through GCC | 3.40 | Fund transferred |
| 6 | Smart Class Arrangements and Infrastructural Facilities at Gurukulam Govt. Girls. HS School, under NNT through GCC | 10.00 | Fund transferred |
| 7 | Smart Class Arrangement at Corporation Middle School, Kathivakkam, under NNT thro' GCC | 3.00 | Fund transferred |
| 8 | Repairs & maintenance in Govt. High School, Manali under NNT thro' GCC | 10.00 | (Under approval stage) |
| 9 | Contribution towards painting works in Govt. High School, Manali, under NNT thro' GCC | 10.00 | (Under approval stage) |
| 10 | Construction of Dining and Multipurpose hall in Govt. High School, Manali, under NNT thro' GCC | 70.00 | (Under approval stage) |
| Health & Hygiene | | | |
| 11 | Mobile Medical Care Unit - Manali | 30.30 | On-going project |
| 12 | Community Health Center at Manali | 27.19 | On-going project |
| 13 | Construction toilet for girls and boys students in Govt. High School, Manali, under NNT thro' GCC | 10.00 | (Under approval stage) |
| Community Development | | | |
| 14 | Construction of Anganwadi, KKD Nagar, Thiruvottiyur, under NNT thro' GCC | 15.00 | Fund transferred |
| 15 | Construction of MTC Bus Depot, Kathivakkam, Ennore, under NNT thro' GCC | 45.00 | Fund transferred |
| 16 | Construction of Community Hall at Kargil Nagar, under NNT thro' GCC | 15.00 | Fund transferred |
| 17 | Construction of Compound Wall, Arch Provision and toilet in Pattinathar Modern Gasifier Crematorium, under NNT thro' GCC | 25.00 | Fund transferred |
| 18 | Community Hall at Ramanathapuram, Tiruvottiyur, under NNT thro' GCC | 50.00 | Fund transferred |
| 19 | New Anganwadi at New Colony, Thiruvottiyur under CER | 34.00 | Complete |
| TOTAL | | 438.49 | |

Year - 2022-23

| Sl. No. | Sector-wise Activities | Contribution (Rs. in Lakhs) | Remarks |
|--|--|-----------------------------|---------|
| Education & Skill Development | | | |
| 1 | Donation of Furniture, Computer and Students Bench with Chair | 4.00 | |
| 2 | CIBA Awareness Program for School students and coastal tribal and scheduled caste families in Pazhaverkadu | 2.00 | |
| 3 | Distribution of Sarees to North Chennai People | 13.0 | |
| 4 | Distribution of Dothis to North Chennai People | 15.0 | |
| Health & Hygiene | | | |
| 5 | Mobile Medical Care Unit - Manali | 0.28 | |
| 6 | Community Health Center at Manali | 0.24 | |
| 7 | Medical Eye Camp at Manali & Tiruvottiyur | 0.05 | |
| 8 | Maintenance of School Toilets in and around Manali, Tiruvottiyur | 0.03 | |
| TOTAL | | 34.60 | |



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Driven by the spirit of entrepreneurship, two enterprising Scotsmen Stephen George Balmer and Alexander Lawrie sowed the seeds of this company at Kolkata on 1st February, 1867. History goes...a coin was tossed...Balmer won...Balmer's name preceded in the Firm incorporated and thus was born Balmer Lawrie.

There was hardly any business where Balmer Lawrie did not delve into in its formative years, whether it was from Tea to Shipping, Insurance to Banking or Trading to Manufacturing.

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Established in 1990 with Technology from EdeleanuGmbH, Cetex Petrochemicals Ltd is ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 Certified Organization. Cetex is the only manufacturer of Methyl Ethyl Ketone (MEK) and Secondary Butyl Alcohol (SBA) in South East Asia. Cetex has expanded rapidly in the last 10 years to include a diverse portfolio of products such as Pharma intermediates, Aroma chemicals, Fuel additives and Treatment chemicals.

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“

Indian Additives Limited (IAL) was incorporated in the year 1989, jointly promoted by Chennai Petroleum Corporation Limited (CPCL) (formerly Madras Refineries Limited) and Chevron Oronite Company LLC (formerly Chevron Chemical Company), with CPCL holding 60% of the equity and Chevron holding the balance 40%. In February 2000, with further allotment of shares to Chevron, IAL became a 50-50 Joint Venture company of CPCL and Chevron.

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Coromandel International Limited, India's second largest Phosphatic fertilizer player, is in the business segments of Fertilizers, Specialty Nutrients, Crop Protection and Retail. The Company manufactures a wide range of fertilizers and markets around 4.5 million tons making it a leader in its addressable markets.

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Chennai Petroleum Corporation Limited (CPCL), one of the leading group companies of IndianOil's, was conceived in 1960s as a 2.5 million metric tonnes per annum (MMTPA) refinery designed to produce fuels and lubes base stock. At CPCL, the past five decades have an eventful, growth-oriented phase as the CPCL family built the organisation to reach the present stature of 10.5 MMTPA capacity.

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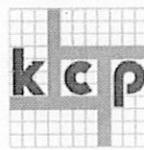


Taminadu Petroproducts Ltd.

“

Taminadu Petroproducts Limited (TPL), was born in the year 1984 with the objective of setting up a world class Linear Alkyl Benzene (LAB) manufacturing facility. TPL grew in strength by thinking differently, laying down a fundamental platform for financial strength and responding to customer requirements with innovative products and services. The company's strong emphasis on continuous upgradation of technology to match the state of art has been the prime reason for its success in realizing its full potential and its confident march into the competitive future.

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“

KCP is a 80 year old diversified business group with a turnover over 250 million USD with interests in Cement, Heavy Engineering, Sugar, Power and Hospitality. It has 9 manufacturing plants over various geographies in India and Vietnam. KCP started as a small cooperative sugar plant in 1941 by its founder Sri. V. Ramakrishna. It has over the years expanded rapidly enthused by the leadership of its founder and inspired on the lines of the technological foresight into other areas like Heavy Engineering (1955), Cement (1958), Power (1998) and Hospitality (2016).

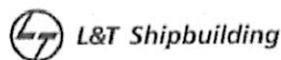
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Established in 2018, Kosan Crisplant has made a name for itself in the list of top suppliers of in India. The supplier company is located in Chennai, Tamil Nadu and is one of the leading sellers of listed products. Kosan Crisplant is listed in Trade India's list of verified sellers offering supreme quality of etc. Buy in bulk from us for the best quality products and service

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A part of the renowned HC Kothari Group, we are the largest producer of high quality mid range Polyisobutylene in India since 1990. We are the market leader of various grades of Polyisobutylene in India catering segments Lube / Fuel Additive, Grease, Adhesive / Sealant, Rubber Modification, Personal Care, Masterbatch Compounding / PVC Pipe & Fitting. We are also one of the approved Suppliers of PIB to major Lubricant Additive manufacturers / Adhesive & Sealant Manufacturers across the globe.

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Larsen & Toubro (L&T) is an Indian multinational engaged in EPC Projects, Hi-Tech Manufacturing and Services. L&T operates in over 50 countries worldwide. A strong, customer-focused approach and the constant quest for top-class quality have enabled L&T to attain and sustain leadership in its major lines of business for over eight decades. We are engaged in core, high impact sectors of the economy and our integrated capabilities span the entire spectrum of 'design to delivery'. Every aspect of L&T's businesses is characterised by professionalism and high standards of corporate governance. Sustainability is embedded into our long-term strategy for growth.

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Manali Petrochemicals Limited (MPL) is a petrochemical company developing innovative products, since 1986, that find application in a variety of industries such as appliances, automotive, bedding, food & fragrances, furniture, footwear, paints and coatings, and pharmaceuticals. Our goal is to provide solutions to real world problems that improve the quality of peoples' lives. MPL is focused on sustaining leadership positions in its markets and creating value for all its stakeholders.

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Madras Fertilizers Limited (MFL) was incorporated under companies act, 1956 on Dec 8, 1966. Fertilizer formation agreement was signed with AMOCO India, a Corporation incorporated under the laws of state of the Delaware, USA on May 14, 1966. Commencement of Commercial production of Urea and NPK Complex fertilizers started in 1971, and revamping of plants completed during 1993-98. The Company went for Maiden Public Issue during 1997 and the Present Share Holding pattern is Govt- 59.50%, NIOC - 25.77% and Public-14.73%.

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NATCO PHARMA LIMITED - CHEMICAL DIVISION, CHENNAI is a Natco Group of Company started manufacturing in the year 2010 .Our Head Office is located at Road No. 2, Banjara Hills, Hyderabad, Telangana (India).We manufacture Active pharmaceutical ingredients (API) & Intermediates. The company is certified by USFDA & ISO 14001:2015 & ISO 45001:2018. NATCO group is one of the fastest growing pharmaceutical Companies in India established in the year 1981 and has seen phenomenal growth.

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Piramal Group is a global business conglomerate with diverse interests in Pharma, Financial Services and Real Estate. The Group has offices in over 30 countries and a global brand presence in more than 100 markets.

Led by Mr. Ajay Piramal, the Chairman, Piramal Group is a torchbearer of trusteeship and responsible business ethos. Based on the philosophy of 'Doing Well and Doing Good', the Group continues to create long-term value for its stakeholders and the community at large.

In the three decades of its existence, Piramal Group has pursued a twin strategy of both organic and inorganic growth. read more.....



Raj Group



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Pon Pure Chemicals is a leading international organization specialising in chemicals manufacturing and distribution. Over thirty seven years in business, Pon Pure Chemicals is currently in the midst of a high growth period especially in the basic and performance chemical verticals. Pure Chemicals Co. the parent company of Pon Pure Chemicals Group started its journey as distributor of chemicals in the year 1981. As distributors of leading multinational & domestic petrochemical companies, we distribute their products across India reaching.

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Raj Petro Specialities Pvt Ltd – A Brenntag Group Company, is an established and well-known name in the Indian lubricant industry and has been in operation since the past seven decades. Raj Petro, formally known as Raj Group, is a family-owned business with a global footprint in more than 95 countries worldwide. Raj Petro is a multi-faceted petroleum and lubricant manufacturing and marketing company offering a complete range of industrial, automotive and specialty lubricants. The company has an employee strength of more than 500, and an annual turnover of approx. 1000 cr.

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Supreme Petrochem Ltd (SPL) is a joint venture between The Supreme Industries Limited and the Rajan Raheja Group. Supreme Petrochem Ltd (SPL) owns and operates state-of-the-art production facilities from two locations in India, the first at Amdoshi – Wangani Village near Nagothane in District Raigad Maharashtra and the Second in Manali New Town, Chennai in Tamil Nadu. The Manali New Town facility manufactures Expandable Polystyrene (EPS), technology from Shin Ho Petrochemical of Korea for General Purpose and Flame Retardant EPS with annual turnover of ~200 crores.

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SRF Limited, the erstwhile Shri Ram Fibres, was established in 1970 as a manufacturer of Nylon Tyre Cord Fabric, becoming one of the first companies in India to do so. Today, SRF has grown from being a single unit, tyre cord manufacturer into a leading, professionally managed, diversified chemicals company. The company is a market leader in most of its business segments in India and commands a significant global presence in some of its businesses/products, namely Difluoro & Trifluoro Alkyl Intermediates (global no 1), Nylon 6 Tyre Cord (global no 2) and Belting Fabrics (global no. 3).

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Toshiba JSW Power Systems Pvt. Ltd., is a joint venture between Toshiba Corporation, Japan (Toshiba) and JSW Group, India (JSW) Incorporated to provide one stop solution for Engineering, Manufacturing, Procurement, Construction and Services (EMPCS) of Thermal Power Plants. Toshiba JSW vision is to establish itself as no.1. EMPCS Company in providing energy efficient and eco-friendly solutions covering Project Life Cycle & Catering to the needs of Customers

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Mr. A.C.Saravanan, General Manager, Indian Additives Limited
- Secretary
Mr. P. Premapiriyam, Vice-President (Operations), Kothari Petro Chemicals Ltd,

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- Limited Joint Secretary
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- Treasurer
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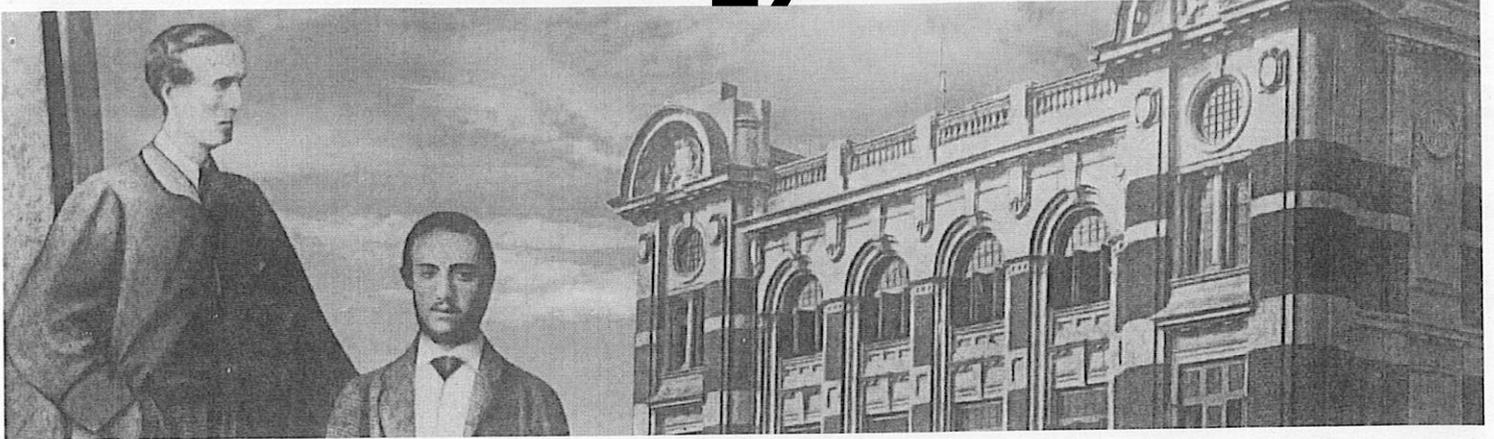
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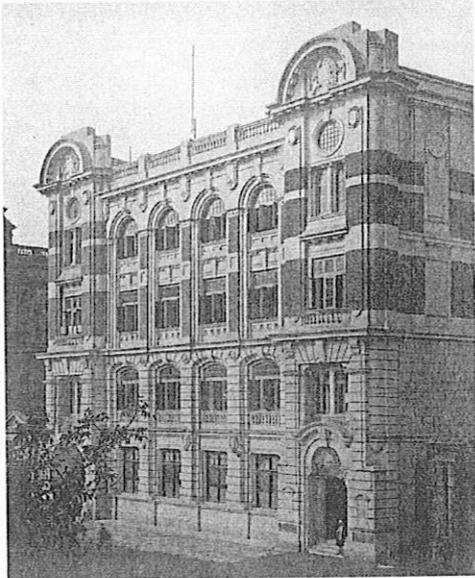
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History of Balmer Lawrie

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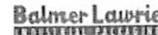


Driven by the spirit of entrepreneurship, two enterprising Scotsmen Stephen George Balmer and Alexander Lawrie sowed the seeds of this company at Kolkata on 1st February, 1867. History goes...a coin was tossed...Balmer won...Balmer's name preceded in the Firm incorporated and thus was born Balmer Lawrie.

There was hardly any business where Balmer Lawrie did not delve into in its formative years, whether it was from Tea to Shipping, Insurance to Banking or Trading to Manufacturing. The company has left a mark of its own at every step of its remarkable corporate journey.

Today, Balmer Lawrie is a Mini-Ratna-I Public Sector Enterprise, under the Ministry of Petroleum and Natural Gas, Government of India. It has eight Strategic Business Units – Industrial Packaging, Greases & Lubricants, Chemicals, Travel & Vacations, Logistics Infrastructure, Logistics Services, Cold Chain and Refinery & Oil Field Services, with offices spread across the country and abroad. Balmer Lawrie has grown enormously in the last 156 years and has become the market leader in Steel Barrels, Industrial Greases & Specialty Lubricants, Corporate Travel and Logistics Services. It has very well responded to the demands of an ever changing environment and has taken full advantage of every opportunity to innovate. Balmer Lawrie also grew inorganically through various JVs over the period of time.

Last updated on : 08/02/2023



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Balmer Lawrie & Co. Ltd.
21, N S Road, Kolkata 700 001
CIN- L15192WB1924GOI001835
033 2222 5218





MANALI INDUSTRIES ASSOCIATION

(Regn. No. 270 of 1991 under Section 10 of Tamil Nadu Societies Registration Act, 1975 - Tamilnadu Act 27 of 1975)
 No. 536, Anna Salai, Teynampet, Chennai - 600 018. Mobile : 9840930891 (Secretary)
 Email: mia.manali@yahoo.com Website www.miamanali.in

23rd September 2021

To
 The District Collector
 Chennai District,
 Chennai.

Respected Madam,

Sub: Threat to Plant Operation & Safety of our Member Industries – Manali Industrial Zone - Intimation & action – Requesting – Reg.

We wish to introduce ourselves as Manali Industries Association, incorporated under the provisions of Societies Registration Act, 1860, and registered in the year 1991 vide Regn. No: 270 and having our registered office at 536, Annasalai, Teynampet. We are an association of 20 Industries in Manali with an objective to carry on business with ethical values and commitment to protect the environment & safety of community around. We strictly adhere to all the directions of the Government, knowing fully well that we are liable for any mishap or accidents even if it is not attributable to us. It is pertinent to note that the area housing our industries is classified as Industrial Hazardous Zone and a non-dwelling zone.

Our Member Industries are handling the following large amount of petroleum products and chemicals:

| |
|---|
| Fire hazardous & toxic chemicals |
| Crude Oil, Gasoline, Naphtha, LPG, Propylene, Furnace Oil, Sulphur, Kerosene, Diesel, LNG |
| C4 Raffinates |
| Kerosene, Benzene, Propylene, Chlorine, LNG, Furnace Oil, HCL |
| Propylene, Chlorine, LNG |
| LPG |
| Ammonia, Naphtha, LNG |

(..2..)

► President : **ARVIND KUMAR**
 Managing Director - Chennai Petroleum Corporation Ltd.

► Vice President : **A.C. SARAVANAN**
 General Manager - Indian Additives Limited

► Secretary : **P. PREMAPIRIYAN**
 Vice-President (Operations) - Kothari Petrochemicals Ltd.

► Joint Secretary : **ASHOK KUMAR MALHOTRA**
 Complex Head - SRF Ltd.

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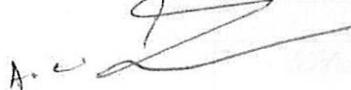
Also, there are cross over pipelines carrying all such petrochemicals across factories to transfer raw materials from one factor to the other with all relevant approvals from Statutory authority.

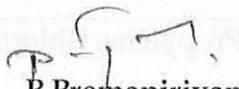
We bring to your kind notice that there has been increasing unauthorised habitations building in around our Industries encroaching companies' and water bodies in the locality, few such localities are namely **MGR Nagar & Periyar Nagar**. These habitations are providing big threat to the industries in terms of managing the off-site emergency requirements since companies are liable for the same. Also, this unauthorised communities are getting involved in unsafe activities like burning trashes/garbage/unwanted materials posing a huge threat to our member industries' operations and also safety since many industries handle flammable chemicals.

In view of the above we wish to bring to your kind notice that the above said mischievous and dangerous activities of the nearby area people are causing threat and danger to our member industries' day to day operations and subjecting their employee's life at risk and safety while working inside the plant. Also, in case of any unfortunate offsite emergency, it will be a great challenge to our members to evacuate the employees, staff, visitors, and others since during that time they would be engaged in preventive and precautionary measures for the plant safety.

Considering the above, we request your kind intervention and help us with necessary immediate actions to prevent such unauthorised habitations in the industrial area and evict the illegal encroachers from our member industries land to safeguard the industries towards safe plant operation and environmental protection.

For Manali Industrial Association,


A.C.Saravanan
Vice President


P.Premapiriyam
Secretary

Cc:

1. The Commissioner, Greater Chennai Corporation, & Head, Disaster Management Cell, Chennai.
2. The Principal Secretary, Department of Industries, Government of TamilNadu

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 Email: mia.manali@yahoo.com Website www.miamanali.in



22/11/2021

To

The Principal Secretary,
 Department of Industries,
 Government of TamilNadu
 Chennai.

Sir,

Sub: Flooding in Manali Industrial Area during recent rains – impact to operations of industries - reg

Ref: Letter from Manali Industries Association to Corporation Zonal Officers (Zone-1 & 2) & Commissioner dated 30.10.2021

We Manali Industries Association, an association of all industries in Manali industrial area would like to represent situation in Manali industrial area during recent rains based on feedback from all our member industries. Manali Industrial Area has many industries starting like petroleum, fertilisers, petrochemical, heavy chemicals, speciality chemicals, pharma, engineering, etc., and all these industries some a lot to the State & Central Governments in terms of revenue through various taxes, huge employment, manufacturing of critical products, etc.,

It's been highly difficult for industries located in Manali industrial area to run their operations during any heavy rains due to flooding in the locality and water inundating into industries causing risk of continuing operations, industries are forced to do safe shutdown to mitigate any impacts on safety & environment as most of it are hazardous chemical industries. The issue been there since the year 2015 and till now, there been no permanent solution and because of it, industry operations in and around Manali industrial area been severely impacted causing huge economy loss due to damage of assets, interrupted operations and most importantly concern over safety & environment. During any other emergency due to nature of chemicals handled by the industries, we may find difficult to evacuate our employees and community around.

Received
 Jpb
 23/11/21



► President : **ARVIND KUMAR**
 Managing Director - Chennai Petroleum Corporation Ltd.

► Vice President : **A.C. SARAVANAN**
 General Manager - Indian Additives Limited

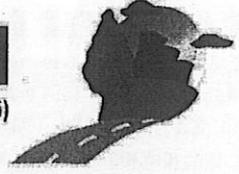
► Secretary : **P. PREMAPIRIYAN**
 Vice-President (Operations) - Kothari Petrochemicals Ltd.

► Joint Secretary : **ASHOK KUMAR MALHOTRA**
 Complex Head - SRF Ltd.

► Treasurer : **R. MADHAVAN**
 Deputy Manager (Finance) - Indian Additives Ltd.

MANALI INDUSTRIES ASSOCIATION

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Many times, we as industries or association have supported some temporary desilting of storm water systems in and around the industrial area but it doesn't help us much since most of main systems/streams are completely blocked by unauthorised encroachments.

Based on the assessment by our member industries, we find that key issue behind this flooding even during normal heavy rains being encroachment of water bodies like canals, lakes, rivers, etc., by unauthorised habitations restricting free draining of water to sea. Major reservoirs like Poondi and Puzhal discharge excess water through Kosthalaiaru which runs close to Manali, due to blockage in discharge of water through this river to sea, water is getting backed-up to Manali industrial area flooding all the places including express highway roads.

In fact, we have represented to many Govt bodies about these unauthorised encroachments in Manali industrial area and related impacts to industry operations, but no actions been taken so far but on the other side, we keep seeing big increase of these encroachments day by day. This in turn causing lot of challenges to operate our industries including this flooding issue which been of high concern considering the severity of consequences explained above. We humbly request your good office to intervene on high priority to resolve the issue of frequent flooding in Manali industrial area, vacate all unauthorised habitations in and around industries spreading over water bodies, canals or riverbanks and desilt all storm water systems in the industrial area for free draining of rainwater to sea.

We are very sure & confident that your timely actions to this will help all the industries in Manali industrial area to operate trouble free during such weather conditions and limit the risk on safety & environment apart from revenue loss to the industries & Govt as well. As an association on behalf of industries located in Manali area, we will be happy to provide you with further details or even complete study report to substantiate the issues highlighted above.

Thanking You,


 P. Premapiriyar,

Secretary, Manali Industries Association

Annexure: Details of the flood affected industries and photographs

Copy to:

1. The Principal Secretary- Disaster & Revenue Management
2. The Commissioner, Greater Chennai Corporation
3. The Regional Deputy Commissioner- GCC
4. Zonal Officer – GCC- Zone -1
5. Zonal Officer- GCC – Zone -2

► President : ARVIND KUMAR
 Managing Director - Chennai Petroleum Corporation Ltd.

► Vice President : A.C. SARAVANAN
 General Manager - Indian Additives Limited

► Secretary : P. PREMAPIRIYAN
 Vice-President (Operations) - Kothari Petrochemicals Ltd.

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 Complex Head - SRF Ltd.

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No. 536, Anna Salai, Teynampet, Chennai - 600 018. Mobile : 9840930891 (Secretary)
Email: mia.manali@yahoo.com Website www.miamanali.in

26th August 2021

To
Joint Director,
Industry Safety & Health,
Thiruvottiyur,
Chennai.

Sir,

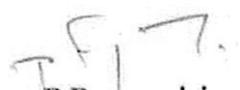
Sub: Requirement of Industries located in Manali Industrial Cluster - Reg.

With reference to our telephonic discussion, we have listed the very important requirements of the Industries located in Manali Industrial Cluster to be address.

1. Requirement of ESI Hospital for Manali.
2. Modernization of Manali Fire station to handle the OFFSITE Emergency situation.(Sky lifter, Foam facility, etc)
3. Requirement of Established OFFSITE Emergency Centre in Manali.
4. Remobilization of unauthorized habitation in and around manila industrial Area to avoid any major accidents.

Kindly do the needful Please.

For Manali Industrial Association,


P.Premapiriyam
Secretary

AMERICAN INDUSTRIES ASSOCIATION

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MANALI INDUSTRIES ASSOCIATION

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Email: mia.manali@yahoo.com Website www.miamanali.in

11/02/2022

To

The Chairman,
Flood Management Committee,
Chennai.

Sir,

- Sub:** Flooding in Manali Industrial Area during every monsoon including recent rains November 2021- impact to operations of industries - reg
- Ref:** a). Letter from Manali Industries Association to Corporation Zonal Officers (Zone-1 & 2) & Commissioner dated 30.10.2021.
b). Letter from Manali Industries Association to Industries Secretary & Greater Chennai Corporation Commissioner dated 22.11.2021.

We Manali Industries Association, an association of all industries in Manali industrial area would like to represent situation in Manali industrial area during every monsoon including recent rains November 2021 based on feedback from all our member Industries. Manali Industrial Area has many industries starting like petroleum, fertilisers, petrochemical, heavy chemicals, speciality chemicals, pharma, engineering, etc., and all these industries some a lot to the State & Central Governments in terms of revenue through various taxes, huge employment, manufacturing of critical products, etc.,

It's been highly difficult for industries located in Manali industrial area to run their operations during any heavy rains due to flooding in the locality and water inundating into industries causing risk of continuing operations, industries are forced to do safe shutdown to mitigate any impacts on safety & environment as most of it are hazardous chemical industries. The issue been there since the year 2015 and till now, there been no permanent solution. Due to this, industry operations in and around Manali industrial area been severely impacted causing huge economy loss with damage of assets, interrupted operations and most importantly concern over safety & environment. During any other emergency due to nature of chemicals handled by the industries, we may find difficult to evacuate our employees and community around.



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Managing Director - Chennai Petroleum Corporation Ltd.

► Vice President : A.C. SARAVANAN
General Manager - Indian Additives Limited

► Secretary : P. PREMAPIRIYAN
Vice-President (Operations) - Kothari Petrochemicals Ltd.

► Joint Secretary : ASHOK KUMAR MALHOTRA
Complex Head - SRF Ltd.

► Treasurer : R. MADHAVAN
Deputy Manager (Finance) - Indian Additives Ltd.

MANALI INDUSTRIES ASSOCIATION

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No. 536, Anna Salai, Teynampet, Chennai - 600 018. Mobile : 9840930891 (Secretary)

Email: mia.manali@yahoo.com Website www.miamanali.in



Based on the assessment by our member industries, we find that key issue behind this flooding even during normal heavy rains being encroachment of water bodies like canals, lakes, rivers, etc., by unauthorised habitations restricting free draining of water to sea and inadequacy of stormwater drains. Major reservoirs like Poondi and Puzhal discharge excess water through Kosthalaiaru which runs close to Manali, due to blockage in discharge of water through this river to sea, water is getting backed-up to Manali industrial area flooding all the places including express highway roads.

In this regard, we have requested IITM to carry out a preliminary assessment on a flooding issue in Manali Industrial Area and IITM team has carried out very high-level assessment coordinated by Manali Industries Association, report of the same been attached herewith. The major finding from the assessment been restriction in the storm water/excess water from reservoirs like (Puzhal/Poondi) discharge system due to encroachments/reduction in discharge canal width, connectivity of storm water canal to B Canal and inadequacy of micro and macro drains to discharge flood water to B canal.

We humbly request your good office to consider above issues pertaining to Manali Industrial Area as part of flood management actions in the region and recommend appropriate actions to overcome flooding issue in industries located in and around Manali.

We are very sure & confident that your timely actions to this will help all the industries in Manali industrial area to operate trouble-free during such weather conditions and limit the risk on safety & environment apart from revenue loss to the industries & Govt as well. As an association on behalf of industries located in the Manali area, we will be happy to provide you with further details.

Thanking You,

P. Premapiriyam,
Secretary, Manali Industries Association

Annexure:

1. Details of the flood affected industries and photographs
2. Preliminary assessment report by IITM.

Copy to:

1. The Principal Secretary- Industries Department
2. The Commissioner, Greater Chennai Corporation
3. The Chief Engineer (General)- GCC

► President : **ARVIND KUMAR**
Managing Director - Chennai Petroleum Corporation Ltd.

► Vice President : **A.C. SARAVANAN**
General Manager - Indian Additives Limited

► Secretary : **P. PREMAPIRIYAN**
Vice-President (Operations) - Kolhari Petrochemicals Ltd.

► Joint Secretary : **ASHOK KUMAR MALHOTRA**
Complex Head - SRF Ltd.

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MANALI INDUSTRIES ASSOCIATION

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 Email: mia.manali@yahoo.com Website www.miamanali.in

14/06/2022

12

To
 The Chairman & Managing Director,
 Tamilnadu Industrial Development Corporation Ltd
 19-A, Rukmani Lakshmi Pathy Road
 Egmore, Chennai - 600 008.

Dear Sir:

Sub: Manali Industries Association (MIA) - unauthorised habitation building up in Manali industrial area -
 Safety & Environmental concerns - Industrial Zoning and clearing of habitation - - Reg.

Ref: Our office letters submitted in this regard with Govt offices:

- Letter submitted with Industrial Secretary dated.23-09-2021
- Letter submitted with District Collector dated.23-09-2021
- Letter submitted with Chennai Corporation dated.23-09-2021
- Letter submitted with Disaster Management Department dated.23-09-2021

We wish to introduce ourselves as Manali Industries Association, incorporated under the provisions of Societies Registration Act, 1860 representing all industries located in Manali industrial area, we have around members of 20 Industries in Manali (including CPCL and downstream industries), mostly chemical manufacturing based. We strictly adhere to all safety & environment requirements as directed by Govt to prevent any untoward accidents in the locality and impact to neighbourhood. As per CMDA classification done long back, this is categorised as Industrial Hazardous Zone and a non-dwelling zone, but no revenue classification been done.

Industries operating in this industrial zone handle many hazardous chemicals and processes which are flammable and toxic in nature. Also, there are many roads cross over pipelines transferring chemicals from one complex to other apart from other storage terminals for chemicals.

Initially, only industries been existent here with no habitation considering the risk of hazardous chemicals handled and manufacturing operations but over the period, there been many unauthorised habitations getting established in the industrial zone and many been around the industries, very close the fence wall of industries as well. These habitations are occupying Govt unallocated land and water bodies causing risk to industry operations particularly managing the emergency management in the industrial zone.

In the recent past, Manali industrial area been more prone for flooding compared to past years due to encroachments of such unauthorised habitations into water bodies, water flow path, causing water

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draining issue during heavy rains and back of water to industries. During last year 2021 monsoon, entire Manali industrial area been flooded, and all industries had to shut their operations for few days due to water inundation into their facilities.

We bring to your kind notice that unauthorised habitations are populating more particularly in the areas called MGR Nagar & Periyar Nagar with properly built houses with established water and power connections. These habitations are providing big threat to the industries in terms of managing the off-site emergency requirements since companies are liable for the same. Also, this unauthorised communities are getting involved in unsafe activities like burning trashes/garbage/unwanted materials posing a huge threat to our member industries' operations and safety since many industries handle flammable chemicals.

The above unauthorised habitation development something unique in Manali industrial area unlike any other established chemical processing industrial clusters in the Country, we would request immediate Govt. intervention to classify this zone as "industrial zone of hazardous chemicals and accordingly, evacuate/clear all unauthorised habitations in and around Manali industrial area immediately to mitigate the risks to chemical industry operations and to the public. Also, in case of any unfortunate offsite emergency, it will be a great challenge to our members to evacuate the employees, staff, visitors, and others since during that time they would be engaged in preventive and precautionary measures for the plant safety.

State Industries Promotion Corporation of TamilNadu Ltd

19-A, Rukmani Lakshmi Pathy Road, Post Box No. 7223, Egmore, Ch-8

ACKNOWLEDGEMENT

Received a Tapal from M/s Manali Industries Association
addressed to MD ----- Sipcot Ltd, Chennai - 8.

SEAL



SIGNATURE

MD

9

MANALI INDUSTRIES ASSOCIATION

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 No. 536, Anna Salai, Teynampet, Chennai - 600 018. Mobile : 9840930891 (Secretary)
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14/06/2022

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 The Chairman & Managing Director,
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 General Manager - Indian Additives Limited

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 Vice-President (Operations) - Kohari Petrochemicals Ltd.

► Joint Secretary : **ASHOK KUMAR MALHOTRA**
 Complex Head - SRF Ltd,

► Treasurer : **R. MADHAVAN**
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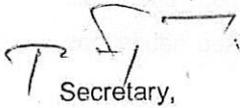


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For Manali Industries Association


 Secretary,



Copy to: The Managing Director, SIPCOT, Chennai

► President : **ARVIND KUMAR**
 Managing Director - Chennai Petroleum Corporation Ltd.

► Vice President : **A.C. SARAVANAN**
 General Manager - Indian Additives Limited

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 Email: mia.manali@yahoo.com; admin@miamanali.in; Secretary@miamanali.in Website www.miamanali.in



18/11/2023

14

To

Zonal Officer,
 Zone - 1,
 Greater Chennai Corporation,
 Chennai.

Sir,

Sub: Canal desilting - to reduce the impact to operations of industries - reg.

We Manali Industries Association, an association of all industries in Manali industrial area would like to represent situation in Manali industrial area during recent rains based on feedback from all our member industries. Manali Industrial Area has many industries starting like petroleum, fertilisers, petrochemical, heavy chemicals, speciality chemicals, pharma, engineering, etc., and all these industries some a lot to the State & Central Governments in terms of revenue through various taxes, huge employment, manufacturing of critical products, etc.,

It's been highly difficult for industries located in Manali industrial area to run their operations during any heavy rains due to flooding in the locality and water inundating into industries causing risk of continuing operations, industries are forced to do safe shutdown to mitigate any impacts on safety & environment as most of it are hazardous chemical industries. The issue been there since the year 2015 and in recent years the construction of the canal been done but that also has not completed till now.

Many times, we as industries or association have supported some temporary desilting of storm water systems in and around the industrial area but it doesn't help us much since most of main systems/streams are completely blocked by unauthorised encroachments. In fact, we have represented to many Govt bodies about these unauthorised encroachments in Manali industrial area and related impacts to industry operations, but no actions been taken so far but on the other side, we keep seeing big increase of these encroachments day by day. This in turn causing lot of challenges to operate our industries including this flooding issue which been of high concern considering the severity of consequences explained above.



► President : **ARVIND KUMAR**
 Managing Director - Chennai Petroleum Corporation Ltd.

► Joint Secretary : **M. VETRIVEL**
 AGM - Production, Coromandel International Limited

► Vice President : **A.C. SARAVANAN**
 General Manager - Indian Additives Limited

► Joint Secretary : **V. MURUGESWARAN**
 Senior Manager - HR & Admin, Kothari Petrochemicals Ltd.

► Secretary : **P. PREMAPIRIYAN**
 Vice-President (Operations) - Kothari Petrochemicals Ltd.

► Treasurer : **S. SOMASUNDARAM**
 CFO, Cetex Petrochemicals Limited

MANALI INDUSTRIES ASSOCIATION

(Regn. No. 270 of 1991 under Section 10 of Tamil Nadu Societies Registration Act, 1975 - Tamilnadu Act 27 of 1975)
 No. 536, Anna Salai, Teynampet, Chennai - 600 018. Mobile : 9840930891 (Secretary)
 Email: mia.manali@yahoo.com; admin@miamanali.in; Secretary@miamanali.in Website www.miamanali.in



-2-

Based on the assessment by our member industries, we find that key issue which are listed below for your kind consideration and action please.

1. Desilting is required from the MPL-2 Junction to Buckingham Canal.
2. Desilting is required for the canal connecting from MPL-2 to CPCL Junction in Sathangadu Lake via Balmer Laurie and Kothari petrochemicals, to maintain proper water flow.
3. Like last year, we are requesting for the official flood management WhatsApp group of the GCC should be active and to support if any needs.

We humbly request your good office to intervene on high priority to resolve the issue of frequent flooding in Manali industrial area, vacate all unauthorised habitations in and around industries spreading over water bodies, canals or riverbanks and desilt all storm water systems in the industrial area for free draining of rainwater to sea.

We are very sure & confident that your timely actions to this will help all the industries in Manali industrial area to operate trouble free during such weather conditions and limit the risk on safety & environment apart from revenue loss to the industries & Govt as well. As an association on behalf of industries located in Manali area, we will be happy to provide you with further details or even complete study report to substantiate the issues highlighted above.

Thanking You,



P. Premapiriyar,

Secretary, Manali Industries Association

Copy to:

1. The Principal Secretary- Disaster Management
2. The Commissioner, Greater Chennai Corporation
3. The Regional Deputy Commissioner- GCC

► President : **ARVIND KUMAR**
 Managing Director - Chennai Petroleum Corporation Ltd.

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18/11/2023

To

Zonal Officer,
 Zone - 2,
 Greater Chennai Corporation,
 Chennai.

Sir,

Sub: Canal desilting – to reduce the impact to operations of industries – reg.

We Manali Industries Association, an association of all industries in Manali industrial area would like to represent situation in Manali industrial area during recent rains based on feedback from all our member industries. Manali Industrial Area has many industries starting like petroleum, fertilisers, petrochemical, heavy chemicals, speciality chemicals, pharma, engineering, etc., and all these industries some a lot to the State & Central Governments in terms of revenue through various taxes, huge employment, manufacturing of critical products, etc.,

It's been highly difficult for industries located in Manali industrial area to run their operations during any heavy rains due to flooding in the locality and water inundating into industries causing risk of continuing operations, industries are forced to do safe shutdown to mitigate any impacts on safety & environment as most of it are hazardous chemical industries. The issue been there since the year 2015 and in recent years the construction of the canal been done but that also has not completed till now.

Many times, we as industries or association have supported some temporary desilting of storm water systems in and around the industrial area but it doesn't help us much since most of main systems/streams are completely blocked by unauthorised encroachments. In fact, we have represented to many Govt bodies about these unauthorised encroachments in Manali industrial area and related impacts to industry operations, but no actions been taken so far but on the other side, we keep seeing big increase of these encroachments day by day. This in turn causing lot of challenges to operate our industries including this flooding issue which been of high concern considering the severity of consequences explained above.

தபால் பெறுபட்டது

மண்டலம் - 2 (புனல்வி)

பெருநகர சென்னை மாநகராட்சி

► President : **ARVIND KUMAR**
 Managing Director - Chennai Petroleum Corporation Ltd.

► Vice President : **A.C. SARAVANAN**
 General Manager - Indian Additives Limited

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-2-

Based on the assessment by our member industries, we find that key issue which are listed below for your kind consideration and action please.

1. Desilting required from MFL Junction to CPCL Junction to ensure smooth water flow due to incomplete RCC canal work.
2. Desilting is also required for the canal or water flow connecting Madras Fertilizer Ltd.- MFL Junction to Buckingham canal to maintain proper water flow.
3. Like last year, we are requesting for the official flood management WhatsApp group of the GCC should be active and to support if any needs.

We humbly request your good office to intervene on high priority to resolve the issue of frequent flooding in Manali industrial area, vacate all unauthorised habitations in and around industries spreading over water bodies, canals or riverbanks and desilt all storm water systems in the industrial area for free draining of rainwater to sea.

We are very sure & confident that your timely actions to this will help all the industries in Manali industrial area to operate trouble free during such weather conditions and limit the risk on safety & environment apart from revenue loss to the industries & Govt as well. As an association on behalf of industries located in Manali area, we will be happy to provide you with further details or even complete study report to substantiate the issues highlighted above.

Thanking You,

P.Premapiriyar,
Secretary, Manali Industries Association

Copy to:

1. The Principal Secretary- Disaster Management
2. The Commissioner, Greater Chennai Corporation
3. The Regional Deputy Commissioner- GCC

► President : **ARVIND KUMAR**
Managing Director - Chennai Petroleum Corporation Ltd.

► Vice President : **A.C. SARAVANAN**
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► Treasurer : **S. SOMASUNDARAM**
CFO, Cetex Petrochemicals Limited

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चेन्नै पेट्रोलियम कॉर्पोरेशन लिमिटेड
(भारत सरकार का उद्यम और आईओसीएल की समूह कंपनी)
Chennai Petroleum Corporation Limited
(A Government of India Enterprise and Group Company of IOCL)



EP&S:01:059

16.12.2023

To:

The Chairperson,
Tamil Nadu Pollution Control Board
76, Anna Salai,
Guindy,
Chennai – 600032.

Dear Madam,

Sub: TNPCB – Industries – M/s. Chennai Petroleum Corporation Limited, Refinery I, II and III, Manali Village, Thiruvottiyur Taluk, Chennai District – Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended – Issued – Regarding.

Ref: Proceedings No.T6/TNPCB/12753/W/2023, Dated: 11.12.2023

CPCL is in receipt of the letter referred above and action taken on the observations & subsequent directions given by TNPCB during inspection in CPCL on 09.12.23 is attached for your kind perusal:

P. KANNAN
Director (Operations)

Copy To : Member Secretary, TNPCB, Guindy
Joint Chief Environmental Engineer, TNPCB, Arumbakkam.

Action taken on the observations by TNPCB team inside CPCL on 09.12.23

TNPCB Observation No.1

The unit was partially in operation. Out of three refineries, only one refinery was in operation and the other two were not in operation due to maintenance. All secondary units were in operation.

CPCL's Response:

CPCL would like to submit that out of 3 Refineries, only one Refinery was in operation. Due to heavy downpour caused by Cyclone Michaung followed by sudden release of water from nearby reservoirs, the water level inside Refinery increased above 1 meter.

Under these unforeseen circumstances, CPCL kept one refinery in operation even under adverse conditions to ensure uninterrupted supply of fuel to the State.

Other 2 Refineries were taken on circulation considering the alarming water level inside the Refinery.

TNPCB Observation No.2

The unit authorities informed that the unit was inundated by the floods in most of the places causing 3 to 4 feet depth of water level on 04.12.2023 and 05.12.2023.

CPCL's Response:

Agreed.

TNPCB Observation No.3

During the inspection, it was also noticed that the flood water was completely drained. However, patches of oil deposits were found on the either side of the storm water drains and kerb side of internal roadways.

CPCL's Response:

Entire Manali Industrial Area, including CPCL, was inundated and the water level in Buckingham Canal also increased significantly.

TNPCB Observation No.4

An oil slick was found in the Storm Water Pond C and also at the connect point of the Storm water Pond A from which the outlet to the Buckingham canal from the unit was found. At this point, a sample was taken for analysis.

CPCL's Response:

Small oil slick found in the Storm Water Pond C and connect point of Storm Water Pond A was removed. Pond C & A are having water undercut baffle type

oil catcher systems to trap the oil continuously. In addition to the above, any oil ingress in the storm pond is trapped in the gravity oil separators & the oil thus trapped is confined to a small area & is recovered through gully suckers / ejectors.

TNPCB Observation No.5

It was observed that the Storm Water Pond A and Storm Water Pond provided for Refinery III were filled with oil slick. At these points, samples were taken for analysis.

CPCL's Response:

Due to the heavy inundation and sudden release of water from reservoirs, minor Oil traces from Contaminated Rain Water System reached the Storm Pond and is being recovered through Gully Suckers and Ejectors.

TNPCB Observation No.6

Mechanism for removal of oil in both Ponds A and C was not in operable condition.

CPCL's Response:

Pond C & A are having water undercut baffle type oil catcher systems which are in operation. In addition to the above, any oil ingress in the storm pond is trapped in the gravity oil separators & the oil thus trapped is confined to a small area & is recovered through gully suckers / ejectors. Recovered oil is handled through a closed Slop oil recovery system and reprocessed with Crude Oil.

TNPCB Observation No.7

All components of the ETP were in operable conditions.

CPCL's Response:

Noted & Agreed.

TNPCB Observation No.8

It was reported by CPCL that during the excessive flow of rainwater, the rainwater mixed with oil was pumped into the Buckingham canal.

CPCL's Response:

CPCL would like to clarify that the rain water alone was pumped & not the oil mixed water. Pumps suctions are located at the bottom of the ponds and escaping of oil through pumping is not possible.

As explained earlier, the continuous release of water from Poondi & Puzhal reservoirs in the outside canal led to increase in levels within the Refinery. CPCL had informed the State authorities of the extremely dangerous levels of water creating severe flooding, which has never been experienced by CPCL.

In a normal scenario, the excess surface run-off water from refinery is connected to Buckingham Canal for handling the water during heavy rains via Storm water drain. However, the refinery experienced unprecedented flooding of upto 3 to 4 feet, which occurred due to large water release from reservoirs. Due to high water levels in the refinery, there is a possibility of co-mingling of flood water with traces of oil in the refinery, while getting drained through the Canal.

TNPCB Observation No.9

Oil separator system provided for the storm water installed at ground level was flooded on 04.12.2023 and 05.12.2023

CPCL's Response:

Unforeseen flooding in the refinery was caused by the heavy downpour & sudden release of water from reservoirs. The problem was intensified as the Buckingham Canal level also increased. Due to the above, water level inside Refinery increased to more than 1 m.

TNPCB Observation No.10

Oil slick formed in the Ennore Creek, Buckingham canal and oil deposits within the unit's premises were found to be identical in terms of odour, colour and texture. Hence, it is observed that the oil slick in Ennore creek and Buckingham canal was caused by the oil-mixed effluent discharged by CPCL during floods.

CPCL's Response:

As explained earlier, the continuous release of water in the outside canal led to increase in levels within the Refinery. CPCL had informed the State authorities of the extremely dangerous levels of water creating severe flooding, which has never been experienced by CPCL.

In a normal scenario, the excess surface run-off water from refinery is connected to Buckingham Canal for handling the water during heavy rains via Storm water drain. However, the refinery experienced unprecedented flooding of upto 3 to 4 feet, which occurred due to large water release from reservoirs. Due to high water levels in the refinery, there is a possibility of co-mingling of flood water with traces of oil in the refinery, while getting drained through the Canal.

However, it may be noted that there are around 25 petrochemical, fertilizer and other industries in Manali area along with many Small industries (many of which handle/deal with fuel oil, lubricants and other oils) which were also completely inundated due to flood water. During site inspection by TNPCB, floating oil was

observed in the Buckingham canal upstream of CPCL. Hence, other industries are also likely to have contributed to the Oil slick.

TNPCB Observation No.11

Oil mixed water has entered into the nearby habitations. It was caused damage to the houses and household articles.

CPCL's Response:

Although the Oil spill cannot be attributed to CPCL alone, as a responsible Corporate citizen, CPCL has initiated relief measures for the affected people, in consultation with State authorities. CPCL is providing essential grocery & other items to the people and conducting Medical camps in the affected areas, apart from cleaning of the houses in coordination with State authorities.

TNPCB Observation No.12

Oil spillage has adversely affected the livelihood of the fishermen who depends on fishing in affected areas.

CPCL's Response:

The Oil spill cannot be attributed to CPCL alone, as the entire Manali industrial belt experienced severe flooding during the Cyclone and subsequent discharge of water from reservoirs.

TNPCB's Directions & CPCL's Response

- a) M/s. CPCL shall identify hotspots in Buckingham Canal, Ennore Creek and adjoining area where the oil deposits / oil slick are stagnated and take necessary remedial measures on war footing basis.

CPCL's Reply:

Complied.

CPCL, as a major industry of the belt has taken the lead for inspection of the areas and identified hot spots requiring attention. Remedial measures have been undertaken on war footing basis.

- b) M/s. CPCL and its secondary units and terminals shall ensure that all pipelines (raw materials and products) and tanks are intact with no leakage. If CPCL is found to discharge oil containing water/polluted water against the norms set out for industries under provisions of the Water (Prevention and Control of Pollution) Act, 1974, their operations are liable to be suspended.

CPCL's Reply:

Complied.

CPCL clarifies again that Tanks & Pipelines in CPCL are intact and there are no leaks.

- **CPCL is designed to withstand waterlogging, with storm water systems designed to handle the highest levels of rainfall. In previous instances, including cyclones Vardah, Gaja, Nivar and the 2015 floods, CPCL has demonstrated its capability to prevent release of water contaminated with oil.**
 - **Cyclone Michaung brought 36 hours of incessant rain, causing severe flooding in CPCL Manali Refinery. The storm water system of CPCL was handling this flood situation, however, the discharge of 48,000 cusecs of water from Poondi and Puzhal reservoirs worsened the situation. The District administration was promptly informed about the situation and CPCL management requested to regulate the discharge of water from the reservoirs to prevent complete flooding of the refinery.**
 - **All the industries in the Manali area were also affected severely by flooding.**
 - **Level in canal also increased around 1mt above normal storm water level causing reverse flow. Due to high water levels in the refinery, there is a possibility of co-mingling of flood water with traces of oil in the refinery, while getting drained in the Canal.**
- c) M/s. CPCL shall also be liable to pay environmental compensation for any damages caused in contravention of the extant provisions under the Water (Prevention and Control of Pollution) Act, 1974.

CPCL's Reply:

As explained in previous paras, there was no violation from CPCL's side. The incident occurred due to uncontrolled release of water from reservoirs without prior notice or warning for suitable remedial measures. This is an apt condition of Force Majeure for CPCL.

- d) M/s. CPCL shall also be liable to pay compensation to the families adversely impacted due to the oil spillage including the loss of livelihood.

CPCL's Reply:

CPCL, as a responsible corporate citizen has taken the lead in providing relief measures. Mobile medical units have been deployed in villages near Ennore creek, and medicines handed over. Rice, groceries and other

essential items have been handed to over 6000 families through the nodal officer. Cleaning of houses in affected areas has been initiated in coordination with State authorities.

- e) M/s. CPCL shall carry out a Leak Detection & Repair Study (LDAR) with the help of a reputed technical institution and furnish the same to the Board immediately.

CPCL's Reply:

Complied.

CPCL is carrying out Leak Detection & Repair Study every year & submitting reports regularly.

- f) M/s. CPCL shall undertake a comprehensive mapping study with a reputed technical institution to identify oil spread areas and furnish the report with Action Plan to the Board immediately.

CPCL's Reply:

CPCL is in the process of lining up a reputed agency to carry out oil spill mapping. Target for completion of Job: Jan'24

- g) M/s. CPCL is directed to ensure that no such occurrence happens in future

CPCL's Reply:

Will be ensured. However, infrastructure development to avoid flooding of refinery w.r.t. release of water from reservoirs shall be further taken up with WRD / State Government.

COMMISSIONERATE OF REVENUE ADMINISTRATION
AND DISASTER MANAGEMENT
TAMIL NADU DISASTER RISK REDUCTION AGENCY

From

Thiru.S.K.Prabakar,I.A.S.,
Additional Chief Secretary /
Commissioner of Revenue
Administration & State Relief
Commissioner,
Chepauk, Chennai - 05.

To

The Managing Director,
Chennai Petroleum Corporation
Limited,
New No:536, Anna Salai,
Teynampet, Chennai 600 018.

Letter No. OC-I / 41 / 2022,dated:19.12.2023.

Sir,

Sub: Disaster Management -Oil spillage in Ennore Creek during the recent floods – Payment of CPCL's share of Rs.7,53,70,000/- towards loss of livelihood of fisherman to be remitted to TNSDMA Account - Reg.

- Ref:**
1. G.O. Ms. No. 234, Revenue and Disaster Management Department, dated: 19.05.2023
 2. Orders of the National Green Tribunal (Southern Zone) Chennai in OA No. 180 / 2023, dated: 09.12.2023.
 3. This Office Letter No. OC-I / 41 / 2022, dated:10.12.2023.
 4. Minutes of the Meeting chaired by Additional Chief Secretary/Commissioner of Revenue Administration and State Relief Commissioner, dated :16.12.2023

I invite kind attention to the references cited.

2) In the reference 4th cited, during the meeting on 16.12.2023, it is informed that, Greater Chennai Corporation has informed that 6700 number of houses were affected by Oil Spill contaminated flood waters.The Commissioner of Fisheries also informed that, 2300 fishermen families and 787 Fish nets were affected by the Oil Spillage during recent floods in Ennore Creek.

3) In the meeting held on 16.12.2023, by the Additional Chief Secretary / Commissioner of Revenue Administration, it was decided that, M/s. Chennai Petroleum Corporation Ltd shall compensate

- 6700 families, whose houses were affected by the Oil Spill contaminated flood waters with Rs.7,500/- per family.
- Regarding loss of livelihood of fishermen, Rs.12,500/- per fishermen family shall be paid to 2,300 families of which Rs.7,500/- to be met by M/s.CPCL and Rs.5,000/- to be paid from SDRF.
- In addition to the above, 787 boat owners shall be paid a compensation of Rs.10,000/- per person for their Fishnet damage. The total requirement of funds for providing the above relief package is furnished in the table below.

| Sl. No. | Description | No. of families | Amount per family (in Rs.) | Total Amount (in Rs.) |
|--------------|--|-----------------|----------------------------|-----------------------|
| 1. | Relief to houses affected by contaminated flood waters | 6700 | 7500 | 5,02,50,000 |
| 2. | Compensation to fishermen families due to loss of livelihood | 2,300 | 12,500* | 2,87,50,000 |
| 3. | Compensation to boat owners | 787 | 10,000 | 78,70,000 |
| Total | | | | 8,68,70,000 |

*Out of this Rs.5,000/-per family(2300X5000= Rs.1,15,00,000/-) will be paid from SDRF.

Out of the above Rs.8,68,70,000/-, Rs.7,53,70,000/- will be met by M/s CPCL and the remaining amount (Rs.1,15,00,000/-) will be paid from State Disaster Relief Fund (SDRF).

4) It is requested that the amount of Rs.7,53,70,000/- shall be remitted by CPCL to the following account of TamilNadu State Disaster Management Authority.

| | |
|--------------|---|
| Account name | TAMILNADU STATE DISASTER MANAGEMENT AUTHORITY |
| Account No | 117201000017908 |
| IFSC | IOBA0001172 |
| Bank Name | Indian Overseas Bank |
| Branch | Secretariat, Chennai |

Yours faithfully,
Sd./- S.K.Prabakar
Additional Chief Secretary /
Commissioner of Revenue Administration &
State Relief Commissioner

S.K.Prabakar
Assistant Commissioner - V
for Additional Chief Secretary /
Commissioner of Revenue Administration &
State Relief Commissioner

S.K.Prabakar
19/12/2023

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चेन्नै पेट्रोलियम कॉर्पोरेशन लिमिटेड

(भारत सरकार का उद्यम और आईओसीएल की समूह कंपनी)

Chennai Petroleum Corporation Limited

(A Government of India Enterprise and Group Company of IOCL)

18



HRD:01:006

19th December 2023

To

The Chief Secretary
Government of Tamil Nadu
Chennai 600 009.

Kind Attn: Shri Shiv Das Meena, I.A.S.

Sub: Contribution to the Tamil Nadu State Disaster Management Authority

Dear Sir,

CPCL has been actively involved in the relief and rehabilitation measures to alleviate the distress caused by the "Michaung" Cyclone and have provided immediate relief by way of distribution of essential items to affected people.

Further, as decided in the review meeting dated 16th Dec. 2023 (Minutes of the meeting vide letter No. OC-I, 41/2022 dated 18th Dec. 2023), CPCL has contributed and released a sum of Rs.7,53,70,000/- (Rupees Seven crore fifty three lakhs and seventy thousand only) through RTGS vide UTR No: SBIN223353034261 dated 19.12.2023 to the "Tamil Nadu State Disaster Management Authority" as Compensation towards loss of livelihood and damages caused by Oil contaminated flood waters.

CPCL, as a responsible corporate citizen and a key participant in the industrial landscape of the State, is committed to the sustainable welfare and development of all the stakeholders.

Thanking you,

Yours sincerely,

For Chennai Petroleum Corporation Limited,

Arvind Kumar

Arvind Kumar
Managing Director

19/12/2023

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E.cheque
Date 19-12-2023

PAY TAMILNADU STATE DISASTER MANAGEMENT

RUPEES (in words) Seven Crores Fifty Three Lakhs Seventy Rs. 7,53,70,000.00
Thousand only

ACCOUNT NO 00000010130455795

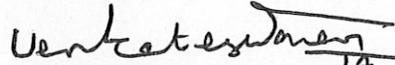
STATE BANK OF INDIA
CAG, CHENNAI

CPCL epayuploader
Maker
"CNACUBEAO3"

B.JAGADEESAN
Authorizer 1

VIDYA RAJAN
Authorizer 2
8350049116991023

Payment transferred through RTGS vide UTR No. SBIN223353034261 dated 19.12.2023


(S. Venkateswaran) 19.12.2023
Chief General Manager (Finance)